

V
SLP(C)... 5073 OF 2005
ITEM No.30

Court No. 1

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC5073/2005
(From the judgement and order dated 09/12/2004 in WA 1940/04
of The HIGH COURT OF A.P AT HYDERABAD)

THE SPECIAL DEPUTY COLLECTOR & ANR.

Petitioner (s)

VERSUS

T. SHANKAR RAO & ANR.

Respondent (s)

(With IA 1 for c/delay in filing SLP and Office Report)

Date : 02/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE AR. LAKSHMANAN
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. Manoj Saxena, Adv.
Mr. Amit Meharia, Adv.
Mr. Debojit Borkakati, Adv.
Mr. Mohanprasad Meharia, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Adjourned, as prayed, by four weeks.

On that date, the record of C.A. Nos. 3274-3275 of 2003 shall also be placed before the Court to examine whether the issue arising for decision in those appeals is the same as in the present petition.

(D.P. WALIA)
COURT MASTER

(RADHA R. BHATIA)
COURT MASTER